

संख्या: 21(04)/0219-IPR-N&C

भारत सरकार/ Government of India

वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce and Industry

उद्योग संवर्धन और आंतरिक व्यापार विभाग/ Department for Promotion of Industry and
Internal Trade

(आईपीआर – अंतर्राष्ट्रीय नीति अनुभाग)/ (IPR –International Policy Section)

वाणिज्य भवन, नई दिल्ली/ Vanijya Bhawan, New Delhi

दिनांक: 18th September, 2025

ORDER

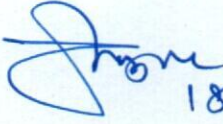
Sanction of the President is hereby conveyed for the deputation of **Prof. (Dr.) Unnat P. Pandit, CGPDTM** and **Shri Kishor R. Kadbe, Deputy Controller of Patents & Designs**, O/o CGPDTM to attend the 17th BRICS Heads of Intellectual Property Offices (HIPO) meeting scheduled to be held in **Rio de Janeiro, Brazil on 22-23 September 2025.**

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation will be as under: -

- a. **Period of deputation:** The period of deputation will be for **02 days** (i.e. from September 22 to 23, 2025) excluding journey time and enforced halts, if any.
- b. **Pay:** During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- c. **Medical Assistance:** The officers will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- d. **Passage etc:** Entire expenditure on air travel, hotel accommodation, transportation, DSA, mobile, medical, excess baggage, etc. of the officers will be borne from budget head **3475.00102.11.01.12** of the O/o CGPDTM under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2025-26.

- e. The officers will submit a report on their return.
4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.
5. This is issued with the concurrence of SS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. dated of File No.:21(04)/0219-IPR-N&C (Comp No. 27926).



18/09/2025

(दीपक कुमार/ Deepak Kumar)
उप निदेशक/ Deputy Director

To:

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. The Head of Chancery, High Commission of India, Brasilia, Brazil
2. The Joint Secretary (South America Division), MEA
3. The Chief Controller of Accounts, DPIIT
4. PA to CGPDTM, O/o CGPDTM, New Delhi.
5. Shri Kishor R. Kadbe, Deputy Controller of Patents and Designs
6. Sr. PPS to SIIT/ PPS to AS(HP)/ PA to Dir(KT)
7. IPR- Establishment, Vanijya Bhawan, New Delhi
8. Fin.II Section of DPIIT for uploading in FVMS.